

Rep. by Act 56 of 1974, S. 2

THE DELHI RENT CONTROL (AMENDMENT)
ACT, 1963

No. 4 OF 1963

[8th March, 1963]

An Act to amend the Delhi Rent Control Act, 1958.

BE it enacted by Parliament in the Fourteenth Year of the Republic of India as follows:—

1. This Act may be called the Delhi Rent Control (Amendment) Act, 1963. **Short title.**

59 of 1958. 2. To section 3 of the Delhi Rent Control Act, 1958, the following proviso shall be added and shall be deemed always to have been added, namely:— **Amendment of section 3.**

“Provided that where any premises belonging to Government have been or are lawfully let by any person by virtue of an agreement with the Government or otherwise, then, notwithstanding any judgment, decree or order of any court or other authority, the provisions of this Act shall apply to such tenancy.”